

- (ii) With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment, Schedule II of MGNREG Act has been amended to provide for wage disbursement to MGNREGA workers through accounts in Banks or Post Offices.
- (iii) Information and Communications Technology (ICT) based Management Information System (MIS) has been made operational to make data available for public scrutiny including job cards, muster rolls, employment demanded and number of days worked, shelf of works, funds available/spent, social audit findings, registering grievances etc.
- (iv) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.
- (v) The State and district level Vigilance and Monitoring Committees are entrusted with the responsibility of monitoring the implementation of schemes.

Panchayats for construction of road projects in Naxal hit areas

1075. SHRI SANJAY RAUT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Ministry plans to entrust local Panchayats in the Naxal hit districts with the construction of rural road projects under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) whether the States, particularly Maharashtra, have been take on board on this proposal; and
- (c) if so, the views of the State Governments in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) There is no proposal at present to entrust local Panchayats with the construction of rural road projects in the selected tribal and backward districts under Integrated Action Plan (IAP), as identified by the Ministry of Home Affairs/Planning Commission, districts under the Pradhan Mantri Gram Sadak Yojana (PMGSY).

Migration of labourers due to nonpayment of wages

1076. SHRI SANJAY RAUT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that due to nonpayment of the wages, under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), workers are migrating to urban areas;
- (b) whether the Ministry has received any complaints from the States on this issue; and

(c) if so, the details of appropriate steps the Ministry is taking to instill a sense of confidence among the locals to check their migration?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (c) Migration of workers from rural areas to urban areas is influenced by several factors like education, skills and aspirations of the labour force, alternate employment opportunities in urban areas etc. The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households by providing upto 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The Act extends to all rural areas in the country. The choice of works suggested in the Act addresses causes of chronic poverty like drought, deforestation, soil erosion, etc. so that the process of employment generation is maintained on a sustainable basis and durable assets are created in rural areas by strengthening the natural resource base. The MGNREG Act also provides for providing employment within radius of 5 km. and in case distance is more than 5 km., it provides for payment of additional 10% of wage rate as extra wages for meeting transportation and living expenses. States/Union Territories are obliged to provide upto 100 days of guaranteed unskilled wage employment to every rural household in a year if demanded. The provisions under the Act are aimed at addressing problems arising due to distress migration from rural areas. Various studies undertaken by independent Institutions/Organizations like Indian Institute of Management, Shillong, Centre for Science and Environment, National Institute of Rural Development, Indian Institute of Technology, Roorkee, Institute of Social and Economic Change etc. have concluded that implementation of MGNREGA has significantly curbed migration of people from rural areas.

(b) The Ministry receives a large number of complaints of all types about implementation of MGNREGA in the country. 202 cases related to non payment of wages have been received in the Ministry as on 31.3.2012 since inception. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all such complaints/cases received in the Ministry are forwarded to the concerned State Governments for taking appropriate action as per law.

Implementation of PURA

1077. SHRI NAND KUMAR SAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the provisions made by Government for implementation of Provision of Urban Amenities in Rural Areas (PURA) during the Twelfth Five Year Plan;

(b) whether the allocation for implementation of PURA during the Twelfth Plan period have been finalized by the Planning Commission;